

Rep. by Act. 56 of 1979, s. 2 & sch. I

THE SALARIES AND ALLOWANCES OF MINISTERS
(AMENDMENT) ACT, 1969

No. 47 OF 1969

[27th December, 1969]

An Act further to amend the Salaries and Allowances of Ministers Act, 1952.

BE it enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Salaries and Allowances of Ministers (Amendment) Act, 1969.

(2) It shall be deemed to have come into force on the 1st day of November, 1966.

Amendment of section 4.

2. Section 4 of the Salaries and Allowances of Ministers Act, 1952 shall be re-numbered as sub-section (1) thereof, and—

(i) in sub-section (1) as so re-numbered, for the words "fifteen days"; the words "one month" shall be substituted; and

(ii) after sub-section (1) as so re-numbered and before the *Explanation*, the following sub-section shall be inserted, namely:—

"(2) In the event of the death of the Minister, his family shall be entitled to the use of the furnished residence occupied by the Minister—

(a) for a period of one month immediately after his death, without payment of rent and no charge shall fall on the family of the Minister in respect of the maintenance of such residence, and

(b) for a further period of one month, on payment of rent at such rates as may be prescribed by rules made in this behalf by the Central Government and also charges in respect of electricity and water consumed in that residence during such further period."